The Punjab Abolition of Villages Cess (Kuri Kamini) Act, 1950

Act 6 of 1950

Keyword(s):
Kuri Kamini, Khudi Kamini, Cess, Punjab Tenancy Act
THE PUNJAB ABOLITION OF VILLAGE CESS (KURI KAMINI) ACT, 1950

PUNJAB ACT NO. 6 OF 1950

[Received the assent of His Excellency the Governor on the 12th April, 1950, and first published in the Punjab Government Gazette (Extraordinary), of 15th April, 1950.]

<table>
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<tr>
<th>Year</th>
<th>No.</th>
<th>Short title</th>
<th>Whether repealed or otherwise affected by legislation</th>
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<tr>
<td>1950</td>
<td>6</td>
<td>The Punjab Abolition of Village Cess (Kuri Kamini) Act, 1950</td>
<td>Extended to the territories, which immediately before the 1st November, 1956, were comprised in the State of Patiala and East Punjab States Union, by Punjab Act 23 of 1957. Amended by the Haryana Adaptation of Laws Order, 1968.</td>
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It is hereby enacted as follows:—

1. (i) This Act may be called the Punjab Abolition of Village Cess (Kuri Kamini) Act, 1950.

(ii) It extends to the whole of the State of [Haryana]

1. For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1950, pages 157-158; for proceedings in the Assembly, see Punjab Legislative Assembly Debates, Volume 1, 1950, pages (19) 71-(19) 76 and (20) 15-(20) 19.

2. For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1957, page 689.


4. Substituted for the word "Punjab" by the Haryana Adaptation of Laws Order, 1968.
2. Notwithstanding anything contained in any Record-of-Rights prepared or any notification issued or order made under the Punjab Land Revenue Act, 1887, or any agreement express or implied or any custom or usage to the contrary, the Cess known as *Kuri Kamini* or *Khudi Kamini* including its other local variations (hereinafter referred to as the “said cess”) shall cease to be levied.

3. Notwithstanding anything contained in the Punjab Tenancy Act, 1887, or in any other law for the time being in force, no suit or other legal proceedings for or in relation to the recovery of the said cess shall lie, or if already instituted shall be proceeded with nor shall the said cess be recoverable by any other means whatsoever.

4. Whoever with intent to evade the provisions of this Act accepts or obtains or agrees to accept or attempts to obtain from any person for himself or for any other person the village cess hereby abolished shall be punishable with fine which may extend to three hundred rupees and in default of the payment of the fine to simple imprisonment for a term which may extend to three months.